CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH, KOLKATA



No. O.A. 1092 of 2019

Date of order:20.01.2020.

Present

:Hon'ble Ms. Bidisha Banerjee, Judicial Member Hon'ble Dr. Nandita Chatterjee, Administrative Member

Smt Putul Bansfore,
Daughter of Late Kalika Prasad,
Ex.SP AT/No.35602 S/35 KPA,
And residing at 459/B,
Ashok Mitra Road, P.O. Kanchrapara,
P.S. Bizpur, District 24-Parganas North,
Residing at 1/35/B, Ashoke Nagar,
Pin Code – 743 145.

..... Applicant

VERSUS-

- Union of India through the General Manager, Eastern Railway, 17 N.S.Road, Kolkata – 700 001.
- The Chief Works Manager, Kanchrapara Workshop, Eastern Railway, Kanchrapara, Pin 743 145.
- 3. The Workshop Personel Officer, Kanchrapara Workshop, Eastern Railway, Kanchrapara, Pin 743 145.

... Respondents

For the Applicant

Mr. N. Roy, Counsel

For the Respondents:

Mr. D. Nandi, Counsel

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ORDER

Per Dr. Nandita Chatterjee, Administrative Member:



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The applicant has approached this Tribunal praying for the following relief:

- a) To issue direction upon the respondent authorities to consider the representation dtd. 27.8.18 for family pension of widow daughter of Late Kalika Prasad, who was ex-employee under Eastern Railway/Kanchrapara Workshop;
- b) To issue further direction upon the espondent authority to give family pension to the applicant forthwith;
- c) Any other order or further order or orders as Your Lordships may deem fit and proper under the circumstances of the case;
- d) To produce connected Departmental Record at the time of Hearing of the case.
- 2. Heard both Ld. Counsel, examined documents on record. This matter is taken up for disposal at the admission stage.
- 3. The facts, in brief, are that the applicant's father, an ex employee of the respondent authorities, expired on 16.05.1992, while in service. The mother of the applicant having earlier expired on 15.08.1985, the applicant's husband also passed away on 19.11.2005. As the mother predeceased her father, the applicant had received the settlement dues, but, after the expiry of her spouse and having no other source of income, she prayed for family pension vide representation dated 27.08.2018 (Annexure A5 to the O.A). The respondents not having issued any orders thereupon, and, being aggrieved, she has approached the Tribunal praying for aforesaid relief.
- 4. The Ld. Counsel for the applicant would urge that applicant would be fairly satisfied if a direction would be issued to the



concerned respondent authority to dispose of her representation in a time bound manner.

- 5. Ld. counsel for the respondents does not object to the disposal of such representation in accordance with law.
- 6. Accordingly, without entering into the merits of the matter, and, with the consent of the parties, we hereby direct respondent No.2, Chief Works Manager, Kanchrapara Workshop, Eastern Railway, Kanchrapara, who is addressee of such representation, to examine the contents of such representation dated 27.08.2018 within a period of 6 weeks from the date of receipt of a copy of this order. The concerned respondent authority, shall thereafter, decide in accordance with law and convey his decision to the applicant in a reasoned and speaking order forthwith thereafter.
- 7. In case the applicant is found entitled to the benefits as sought for, the same may be disbursed to the applicant within a further period of 12 weeks with effect from the date of decision of the competent authority.

With these directions, O.A is disposed of. There will be no order as to costs.

(Dr. Nandita Chatterjee) Administrative Member (Bidisha Banerjee) Judicial Member

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